

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15th of December, 2023

S.O. 614 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction.

S.No.	Name of the Naib Tehsildar (S/Sh.)	Jurisdiction/Place of Posting
1.	Mukhtyar Ahmed	Tehsil Office, Pouni
2.	Kuldip Raj	Tehsil Office, Chassana

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. Law/Powr/8/2021-10

Dated: - 15-12-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Reasi. This is with reference to letter No. DM/Rsi/2023-24 /JC/5075-76 Dated: - 11-12-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Naib Tehsildars.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website.

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A